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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

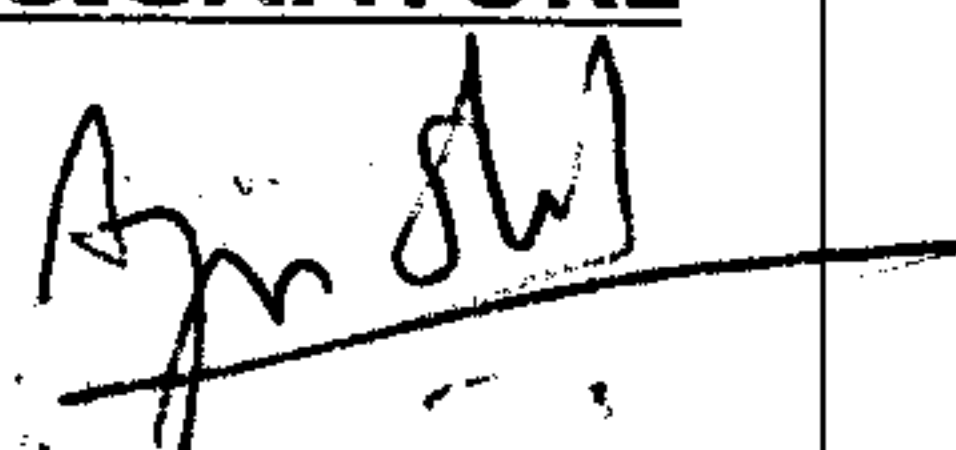


C.P. (I.B) No. 161/7/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017

Name of the Company: BMW India Financial Services Pvt. Ltd.  
V/s.  
Parsoli Motor Works Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	A. R. Sheth	Adv. & Solicitor	Corporate Debtor	
2.	Apurva Vakil	Advocate	Petitioner	
3.	Diwaker Maheshwari	Advocate	Petitioner	

**ORDER**

Learned Advocate Mr. Apurva S Vakil with Learned Advocate Mr. Diwakar Maheshwari present for Financial Creditor/Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Registry also issued notice to Respondent.

Learned Advocate Mr. Arjun Sheth filed Vakalatnama for Respondent.

Respondent shall file its objection within one week serving a copy in advance to other side.

For objections and for hearing before admission, list the matter on 29.11.2017

  
MANORAMA KUMARI  
MEMBER JUDICIAL

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 20th day of November, 2017.